

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 225 of 2010

(Arising out of Order-in-Appeal No. 02/Kol-III/10 dated 12.01.2010 passed by the Commissioner of Central Excise (Appeals), Kolkata-I, 169, A.J.C. Bose Road, Bamboo Villa, 4th Floor, Kolkata – 700 014)

M/s. Vegetable Products Limited

: Appellant

Old Nimta Road, Belghoria,
24 Pgs. (N), PIN – 700 083

VERSUS

Commissioner of Central Excise

: Respondent

Kolkata-III Commissionerate,
169, A.J.C. Bose Road, Bamboo Villa, 7th Floor,
Kolkata – 700 014

APPEARANCE:

None for the Appellant

Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75724 / 2025

DATE OF HEARING / DECISION: 18.03.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf. It is seen from the records that the notice of hearing issued by the Registry has returned undelivered. It is further observed from the records that even on the last two dates of hearing, the appellant had remained unrepresented. Sufficient opportunities have been given to the appellant to represent their case. Thus, it is apparent that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd